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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

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**ORDERS OF THE TRIBUNAL**

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05.01.2012

OA No. 655/2011

Mr. Sanjay Sharma, Counsel for applicant.

Heard. The OA is disposed of by a separate order.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*ahq*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH,  
JAIPUR.

Jaipur, the 05<sup>th</sup> day of January, 2012

**ORIGINAL APPLICATION No. 655/2011**

CORAM :

HON'BLE MR.ANIL KUMAR, ADMINISTRATIVE MEMBER

Pradeep Kumar Sharma son of Shri Kumer Lal Sharma by caste Brahmin, aged about 25 years, resident of Karamchari Colony, Jind Baba Ki Pass, Gangapur City, District Sawai Madhopur, presently posted as Sub-Post Master in the sub Office at Piloda, Gangapur City, District Sawai Madhopur.

... Applicant

(By Advocate : Mr. Sanjay Sharma)

Versus

1. Union of India through the Secretary to the Government of India, Department of Post Dak Bhawan, Sansad Marg, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Near Chomu Circle, Jaipur.
3. The Director Postal Services (H.O.) of (CPMG) Near Choom Circle, Jaipur.
4. The Superintendent of Post Office, Division Sawai Madhopur District Sawai Madhopur
5. Dharam Singh Meena, presently posted as Postal Assistant, Hindaun City, Head Office, District Karauli.

... Respondents

(By Advocate: -----)

**ORDER (ORAL)**

The applicant has filed this OA thereby praying for the following reliefs:-

"It is, therefore, respectfully prayed that this application may kindly be accepted and allowed and the Hon'ble Tribunal ma be pleased to summon the entire relevant record and after

*Anil Kumar*

the perusal of the same an appropriate order, direction may issued thereby, the impugned transfer order dated 30.11.2011 be quashed and set aside and the respondents may further be directed to allow the applicant to work continuously at the present place of posting i.e. Sub-Post Master in the Sub-Office at Piloda, Gangapur City, District Sawaimadhopur.

Any other order or relief, including the interim relief prayed, which may be deemed fit and proper may also be passed in favour of the humble applicant.

Cost of this application may also be awarded in favour of humble applicant.

2. Heard learned counsel for the applicant. He stated that the applicant was earlier transfer on 26.05.2011 and had complied with that transfer order. He had joined at Sub Post Master at Sub Post Office Piloda, Gangapur City, District Sawaimadhopur. Now the respondents have again transferred him on 30.11.2011 within seven months time during the mid academic session. So far the applicant has not represented before the competent authority about his grievances. The applicant may file a representation within a week to the competent authority who shall consider the same in accordance with the rules on the subject. The competent authority shall also consider as to why the applicant has been transferred within a short span of time particularly when he had complied with the earlier transfer order. Learned counsel for the applicant also submits that the applicant has not been relieved so far in pursuance of the transfer order dated 30.11.2011.

*Anil Kumar*

3. In view of this submission, the respondents are directed not to relieve the applicant till the disposal of the representation submitted by the applicant.

4. If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

5. With these observations, the OA is disposed of with no order as to costs.



(ANIL KUMAR)  
MEMBER (A)

